2828

एक प्रति ससद् पुस्तकालय मे मिल सकतो है। जब से विवरणिका प्रकाशित हुई, ग्रास, नार्वे, पश्चिम जर्मनी ग्रीर यू० ए० ग्रार० के साथ छात्रों के विनिमय के लिये इतजाम हुग्रा है। विवरणिका में उल्लिखिन विषयों के ग्रलावा चार भारताय यू० ए० ग्रार० म ग्रस्वो जवान ग्रीर इस्लाम का ग्रध्ययन कर रह है।

†[THE MINISTER OF SCIENTIFIC RESEARCH AND CULTURAL FAIRS (SHRI HUMAYUN KABIR): (a) and (b) Attention of the Hon'ble Member is invited to the brochure, "Scholarships for Study Abroad and Home" (Third Edition, 1961), published by this Ministry, a copy which is available in the Parliament Library. Since the brochure published. arrangements change of scholars have been made with Greece, Norway, West Germany and the U.A.R. In addition to the subjects mentioned in the brochure, four Indians are studying Arabic language and Islamic Studies U.A.R.]

. MANUFACTURE OF CYLINDER PISTON ENGINE BY H.A.L.

342 Shri NIRANJAN SINGH: Will the Minister of Defence be pleased to refer to page 47, para No. (x) of the Report of his Ministry for the year 1961-62 and state the number of cylinder piston engines for light aircraft that have been manufactured so far in the Hindustan Aircraft Limited

THE MINISTER OF STATE IN THE MINISTRY OF DEFENCE (SHRI K. RACHURAMAIAH): The engine is still undergoing development tests, and has not yet been put into production.

†Blocking up of Jammu-Srinagar Road

343, SHRI KRISHAN DUTT: Will the Minister of Defence be pleased to state:

- (a) whether Government are aware that the portion of the Jammu-Srinagar road between Batote and Banihal gets blocked up very often owing to landslides and washing away of bridges and culverts; and
- (b) if so, what special steps, if any, Government propose to take to prevent such blocking up of the said highway?

THE MINISTER OF DEFENCE (SHRI V. K. KRISHNA MENON): (a) Yes, Sir.

(b) Projects for improvement of the road have been sanctioned and a special agency created to supervise these works and to assist the State P.W.D. to clear any slips or landslides that may occur.

PAPERS LAID ON THE TABLE

TARIFF COMMISSION REPORTS ON FAIR
RETENTION PRICE OF AMMONIUM
SULPHATE PRODUCED BY SINDRI FERTILIZERS AND CHEMICALS LTD. AND RELATED PAPERS.

THE MINISTER OF STEEL AND HEAVY INDUSTRIES (SHRI C. SUB-RAMANIAM): Sir, I beg to lay on the Table, under sub-section (2) of section 16 of the Tariff Commission Act, 1951, a copy each of the following papers:—

- (i) Report (1959) of the Tariff Commission on the fixation of fair retention price of ammonium sulphate produced by the Sindri Fertilizers and Chemicals Limited. [Placed in Library. See No. LT-86/62.]
- (ii) Supplementary Report (1960) of the Tariff Commission on the fixation of fair retention price of ammonium sulphate produced by the Sindri Fertilizers and Chemicals Limited.

[†]Transferred from the list of Questions for the 9th May, 1962 where it appeared as Starred Question No. 372.

- (iii) Government Resolution No. Ferts. 1(15)/58-Vol. II, dated the 16th January, 1962.
- (iv) Statement under the proviso to sub-section (2) of section 16 of the Tariff Commission Act, 1951, explaining the reasons why the documents referred to at (i) to (iii) above could not be laid within the period mentioned in that subsection.

[Placed in Library. See No. LT.-87/62 for (ii) to (iv)]

THE TERRITORIAL COUNCILS (AMEND-MENT) RULES, 1962

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI B. N. DATAR): Sir, I beg to lay on the Table, under sub-section (3) of section 54 of the Territorial Councils Act, 1956, a copy of the Ministry of Home Affairs Notification G.S.R. No. 216, dated the 14th February, 1962, publishing the Territorial Councils (Amendment) Rules, 1962. [Placed in Library. See No. LT-106/62.]

- I. THE CENTRAL EXCISE (FIRST AMEND-MENT) RULES, 1962
- II. THE CENTRAL EXCISE (SIXTH AMENDMENT) RULES, 1962

THE DEPUTY MINISTER IN THE MINISTRY OF FINANCE (SHRIMATI TARKESHWARI SINHA): Sir, I beg to lay on the Table a copy each of the following Notifications of the Ministry of Finance (Department of Revenue), under section 38 of the Central Excises and Salt Act, 1944:—

- (i) Notification G.S.R. No. 27, dated the 6th January, 1962, publishing the Central Excise (First Amendment) Rules, 1962.
- (ii) Notification G.S.R. No. 500, dated the 24th April, 1962, publishing the Central Excise (Sixth Amendment) Rules, 1962

[Placed in Library, See No. LT-92/62 for (i) and (ii).]

MINISTRY OF FINANCE (DEPARTMENT OF REVENUE) NOTIFICATIONS

SHRIMATI TARKESHWARI SINHA: Sir, I also beg to lay on the Table:—

- (a) A copy of the Ministry of Finance (Department of Revenue) Notification G.S.R. No. 489, dated the 21st April, 1962, publishing a corrigendum to Government Notification G.S.R. No. 269, dated the 3rd March, 1962. [Placed in Library. See No. LT-93/62.]
- (b) A copy of the Ministry of Finance (Department of Revenue) Notification G.S.R. No. 490, dated the 21st April, 1962, publishing a corrigendum to Government Notification G.S.R. No. 440, dated the 7th April, 1962. [Placed in Library. See No. LT-94/62.]

Notification under the Income-Tax Act, 1961

SHRIMATI TARKESHWARI SINHA: Sir, I also beg to lay on the Table, under sub-section (5) of section 287 of the Income-tax Act, 1961, a copy of the Ministry of Finance (Department of Revenue) Notification S.O. No. 738, dated the 6th March, 1962. [Placed in Library. See No. LT-109/62.]

STATEMENT RE PUBLICATION OF CERTAIN OBJECTIONABLE ARTI-CLES IN "CHINA TODAY"

MR. CHAIRMAN: Mrs. Menon wants to make a statement. It is in response to a Notice of Motion for Papers given by Mr. Vajpayee reggarding publication by the Chinese Embassy in their journal "China Today", of matters challenging India's territorial integrity and the printing of the same by the "New Age" printing press in New Delhi and it is circulated in India. That is what you wish to make a statement on. Is it not so?